

ITEM NO.13

Court 1 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.21747/2021

(Arising out of impugned final judgment and order dated 14-12-2018 in CRLA No. 3782/2008 passed by the High Court of Judicature at Allahabad)

WAHID

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.118066/2021-CONDONATION OF DELAY IN FILING, IA No.118072/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.118069/2021-EXEMPTION FROM FILING O.T.)

Date : 29-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Nagendra Singh, Adv.
Mr. Sanjay Gupta, Adv.
Dr. Amardeep Gaur, Adv.
Mr. Umakant Mishra, Adv.
For M/s.V. Maheshwari & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel appearing for the petitioner.

Delay of 549 days in filing the Special Leave Petition is condoned.

Applications seeking exemption from certified copy of the impugned order as also seeking exemption from filing official translation of Annexure are allowed.

Taking into consideration the long incarceration of the petitioner, let notice be issued in the matter.

Dasti service, in addition, is permitted.

The Registry is directed to list this matter immediately after service is complete on the sole respondent – State of U.P.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)